

No. 7/15/2015-DRT
Government of India
Ministry of Finance
Department of Financial Services

New Delhi, dated 31st October, 2016

NOTIFICATION

In exercise of the powers conferred by Sub Section (1) of Section 4 read with Section 6 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993, (51 of 1993), the Central Government hereby appoints Shri Devendra Singh Mahra as Presiding Officer, Debts Recovery Tribunal, Siliguri, for a period of five years with effect from 31.10.2016 or till he attains the age of 62 years or untill further orders, whichever is the earliest.



(VVS Kharayat)

Under Secretary to the Government of India

Tel. No. 2374 8769

The Manager
Govt. of India Press,
Faridabad – 121001,
HARYANA (with Hindi version)

Copy to:

1. Shri Devendra Singh Mahra, Presiding Officer of Debts Recovery Tribunal, Siliguri.
2. The Deputy Secretary, Department of Legal Affairs, Ministry of Legal Affairs, Shastri Bhawan, New Delhi.
3. P.S. to Hon'ble Minister of Finance /Hon'ble Minister of State.
4. The Registrar, DRATs at Allahabad, Chennai, Delhi, Kolkata and Mumbai.
5. The Registrar, all Debts Recovery Tribunals.
6. The Chief Executives of all Public Sector Banks.
7. The Establishment Officer, Department of Personnel and Training, North Block, New Delhi w.r.t. their OM No.18/19/2016-EO(SM.II) dated 22.09.2016.
8. Pay & Accounts Officer (Banking), New Delhi.
9. Pay & Accounts Officer, Nagpur.
10. All Officers/ sections in the Department of Financial Services.
11. Guard File
12. Personal File
13. Concerned dealing hand, DRT Section.